

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1965
TO BE ANSWERED ON 29.12.2017

REGISTRATION OF CHILD CARE INSTITUTIONS

1965. DR. MANOJ RAJORIA:

Will the Minister of Women & Child Development be pleased to state:

- (a) the number of registered and unregistered Child Care Institutions (CCIs) presently functioning in the country along with the number of children residing therein, State/UT-wise;
- (b) whether the Government has issued any direction to the States/UTs to register all CCIs, if so, the details and the compliance status thereof, State/UT-wise along with the action taken against the CCIs for non-registration so far; and
- (c) whether there is any proposal to commercialize such centres and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (c): Sub-section (1) of Section (41) the Juvenile Justice (Care and Protection of Children) Act, 2015 requires that all Child Care Institutions (CCIs) whether run by State Government or by voluntary or non-governmental organisations shall be registered under the Act. This further provides that the institutions having valid registrations under the Juvenile Justice (Care and Protection of Children) Act, 2000 shall be deemed to be registered under the Act. The primary responsibility of registrations as well as effective functioning of the CCIs vests with the State Governments/UT Administrations concerned. However, a mapping and review exercise was undertaken through Childline India Foundation (CIF) and the National Commission for Protection of Child Rights (NCPCR) to understand the registration and status of Institutions vis-à-vis the norms and standards prescribed under the JJ Act (2000/2015) across the country. CIF has submitted the final data for 9589 number of homes mapped and reviewed across the country. Accordingly, ministry has requested to all the State Govt./UTs vide letter dated 10th March, 4th May and 1st December, 2017 respectively, to ensure registration and appropriate action for rehabilitation of children in need of care and protection. The Hon'ble Supreme Court of India vide its Order dated 5th May, 2017 on Writ Petition (C) No.102 of 2007 has also directed that all unregistered CCIs be registered by 31st December, 2017. Accordingly, as stated, the State Governments/UTs have been requested to ensure registration of all CCIs either run by State Government or by voluntary or non-governmental organizations. As per the information provided by the State/UT Governments, as on date, the number of Child Care Institutions (CCIs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015 in the country alongwith the number of children residing in these institutions and which are being supported under the Integrated Child Protection Scheme (ICPS), is **Annexed**.

Annexure

Annexure referred to in reply to part (a) of Rajya Sabha UnStarred Question No.1965 for 29.12.2017 raised by Dr. Manoj Rajoria regarding “ Registration of Child Care Institutions”

Details of Child Care Institutions in the country along with number of Children residing in these institutions under ICPS.

S. No	State	Children Home	Beneficiaries	Specialized Adoption Agencies (SAAs)	Beneficiaries	Open Shelter	Beneficiaries
1	Andhra Pradesh	57	3863	14	135	12	300
2	Arunachal Pradesh	3	56	1	3	0	0
3	Assam	30	1044	14	78	3	75
4	Bihar	31	1134	28	170	14	216
5	Chhattisgarh	48	1692	14	42	19	127
6	Goa	1	202	2	46	8	200
7	Gujarat	48	2090	14	163	3	75
8	Haryana	25	1334	7	48	25	1541
9	Himachal Pradesh	28	1142	1	6	3	44
10	Jammu and Kashmir	13	132	2	20	0	0
11	Jharkhand	16	444	9	59	0	0
12	Karnataka	64	3461	27	210	40	1290
13	Kerala	14	869	17	243	4	100
14	Madhya Pradesh	40	1686	22	213	6	206
15	Maharashtra	22	2786	17	181	3	108
16	Manipur	29	1047	5	35	12	247
17	Meghalaya	59	828	1	6	1	52
18	Mizoram	35	1082	7	51	0	0
19	Nagaland	28	489	4	7	3	37
20	Odisha	102	6579	17	217	13	341
21	Punjab	11	351	5	107	1	25
22	Rajasthan	41	2383	35	206	21	463
23	Sikkim	15	460	4	4	4	33
24	Tamil Nadu	183	13803	15	150	14	350
25	Tripura	14	492	6	39	2	85
26	Uttar Pradesh	52	1535	17	170	22	550
27	Uttarakhand	6	285	7	81	2	0
28	West Bengal	52	4560	22	273	33	850
29	Telangana	44	2687	11	309	12	246
30	Andaman & Nicobar	8	367	0	0	0	0
31	Chandigarh	7	306	4	17	0	0
32	Dadra and Nagar Haveli	0	0	0	0	0	0
33	Daman and Diu	2	100	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0
35	NCT of Delhi	22	1193	3	60	13	415
36	Puducherry	27	941	2	13	2	47
	Total	1177	61423	354	3362	295	8023